178 Written Answers to		[RAJYA SABHA]			Unstarred Questions		
Sl. No.	States/UTs	CR	CS	CV	PAR	PCS	PCV
21.	Punjab	513	483	401	573	593	419
22.	Rajasthan	5232	5161	4597	5536	5536	4741
23.	Sikkim	2	0	2	3	0	2
24.	Tamil Nadu	275	224	40	447	416	74
25.	Telangana	105	137	4	226	209	9
26.	Tripura	4	9	1	6	23	4
27.	Uttar Pradesh	25097	24990	17359	25322	25227	17436
28.	Uttarakhand	636	645	597	762	752	645
29.	West Bengal	2360	2564	16	4660	3374	19
	Total (States)	54432	53418	29128	61751	59390	29889
30.	Andaman and Nicobar Islands	0	0	2	0	0	6
31.	Chandigarh	17	14	14	18	14	15
32.	Dadra and Nagar Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	1	0	0	1	0
34.	Delhi UT	753	686	687	838	814	820
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	53	55	3	63	55	4
	Total (UTs)	823	756	706	919	884	845
	Total (All India)	55255	54174	29834	62670	60274	30734

Source: Crime in India.

Note: Disposal of cases/persons by police/courts may include cases/persons of previous years also.

## Including lightning and thunderstorm under NDMA Act

1085. SHRI RAJEEV SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that lightning is not considered as a disaster according to Government rules and the people who are dying because of lightning and thunderstorm are not eligible for relief under the National Disaster Management Authority Act;
- (b) if so, considering the number of persons who are dying of lightning and thunderstorm, whether Government would consider to include these under the NDMA Act so that the victims of these natural disasters can be considered for relief; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Yes, Sir. Lightning and thunderstorm are not included in the centrally notified list of natural disasters. However, considering the need for flexibility in regard to State-specific disasters, expenditure for providing immediate relief to the victims of State-specific disasters including lightning within the local context in the State, which are not included in the GOI notified list of disasters, can be met from State Disaster Response Fund (SDRF) within the limit of 10% of the annual fund allocation of the SDRF subject to fulfillment of certain prescribed conditions and norms.

## Rape of minor girls in children's home in Delhi

†1086. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the incharge of children's home situated at Lajpat Nagar in the National Capital of Delhi was arrested on the charges of raping minor girls living there in June, 2016;
- (b) if so, the other people found involved in the rape case and since when this immoral act was going on there; and
- (c) the steps being taken by Government to check such immoral acts takings place in children's homes in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Delhi Police has reported that on the complaint of District Women and Child Development Officer, a case *vide* FIR No. 375/2016 dated 03.06.2016 u/s 376 (2) D IPC and 10/12 of The Protection of Children from Sexual Offences (POCSO) Act, 2012 at Lajpat Nagar Police Station, New Delhi was registered and a Superintendent, Village Cottage Home-I, III, Lajpat Nagar, New Delhi has been arrested. No other person is reportedly found involved in the case so far.

GNCT of Delhi has reported that the Department of Women and Child Development has taken the following steps to check such immoral acts taking place in children's homes:

A common training program has been organized for guards and cooks. The
module of the training has been developed by Integrated Child Protection
Scheme (ICPS) Unit in collaboration with Udayan Care.

<sup>†</sup> Original notice of the question was received in Hindi.